

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 104**  
IA2279/2024  
**IN**  
**IB-246(ND)/2019**

**IN THE MATTER OF:**

M/s. Anant Associates Pvt. Ltd. .... Petitioner/Applicant  
Vs.  
M/s. Arham Infratech Pvt. Ltd. .... Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016**  
**Order delivered on 10.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For Respondent :

**ORDER**

**IA-2279/2024**

This application has been filed under Section 60(5) with the following prayers:-

- a. *Pass an order directing Successful Resolution Applicant to take effective steps to implement the approved Resolution Plan.*
- b. *Pass appropriate orders, as deemed fit under Section 74(3) against the Resolution Applicant, for willfully failing to comply with the Resolution Plan;*
- c. *Pass an order for winding up of the Corporate Debtor as there is no such asset in the corporate debtor which can be realized under liquidation process;*
- d. *Pass any other orders as this Hon'ble Tribunal may deem fit."*

We have heard the submissions made by Ld. Counsel appearing for the Applicant.

Issue notice to Respondent.

The Applicant is directed to serve notice along with a copy of the application to the Respondent by all modes and file proof and affidavit of service within one week.

Respondent is directed to file reply affidavit within one week after receipt of the notice.

List the matter **on 30.05.2024.**

-Sd-  
**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay